

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2730
ANSWERED ON:25.11.2010
NOTARIES
Karunakaran Shri P.;Mani Shri Jose K.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of total Notaries appointed by the Union Government during the last three years in the country;
- (b) whether the Union Government has received any proposal from the various States to enhance the number of Notaries in the States;
- (c) if so, the details thereof;
- (d) whether the Government has any check-in mechanism over the conduct of notaries or to control the functioning of Notaries appointed by the Union Government;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government to avoid discrepancy, misconduct or lapses on the part of notaries?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a) A statement showing total number of Notaries appointed by the Union Government during the last three years is annexed.
- (b) & (c): No, Madam.
- (d) & (e): Yes, Madam. Rule 11(5) of the Notaries Rules, 1956 provides that every notary shall permit the District Judge or such officer as the appropriate Government from time to time appoint in this behalf to inspect his register at such times, not often than twice a year, as the District Judge or officer may fix. District Judge or officer appointed by the State Government will have power to lodge a report to the appropriate Government for taking action against a notary.
- (f) Rule 13 of the Notaries Rules, 1956 provides inquiry into the allegations of professional or other misconduct of a Notary.